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in compiling the information asked for may not also be commensurate with the utility of such statistics.

Moreover, it will not be in the interest of the Corporation to make public details of their investments as it will be prejudicial to further investments and may also affect the stock market in a manner which should be avoided.

## दिल्ली में तम्बुग्रों में चलते वाले स्कूल

२०३. श्री नवाबसिंह चौहान : निया शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली में बहुत से स्कूल तम्बुग्नों में चलते हैं ग्रौर यदि हां, तो ऐसे स्कूलों की संख्या क्या है;
- (ख) क्या दीर्घ स्रवकाश की गर्मी में न करके वर्षा काल में करने के सम्बन्ध में सरकार के पास कोई मुझाव स्राये हैं स्त्रौर यदि हां, तो उन पर क्या निर्णय किया गया है ?
- †[Schools functioning in Tents in Delhi
- 303. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Educa-TTON be pleased to state:
- (a) whether it is a fact that many schools in Delhi are run in tents and if so, what is the number of such schools; and
- (b) whether Government have received suggestions for allowing a long vacation in the rainy season instead of in the summer season and if so, what decision has been taken thereon?

शिक्षा मंत्री (डा०के०एल०श्रीमाली)ः (क) जी, हां। ऐसे स्कूलों की संख्या २३२ है। (ख) ऐसा कोई मुझाव सरकार के पाम नहीं क्राया और न ही ऐसा कोई प्रश्न सरकार के विचाराधीन है ।

†[THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a) Yes, Sir. There are 232 such schools.

(b) No such suggestions have been received by the Government nor are they considering any such question.]

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PAPERS LAID ON THE TABLE

EIGHTH ANNUAL REPORT (1960-61) OF HINDUSTAN MACHINE TOOLS LTD., BANGALORE AND RELATED PAPERS

THE DEPUTY MINISTER OF DE-FENCE (SARDAR S. S. MAJITHA): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Eighth Annual Report of the Hindustan Machine Tools L'mited, Eangalore, together with the accounts of the Company for the year 1960-61, and the Auditors' Report on the accounts.
- (ii) Review by Government of the working of the Company for the year 1960-61.

[Placed in Library. See No. LT-3175/61 for (i) and (ii)].

BALANCE SHEET AND PROFIT AND LOSS ACCOUNT OF THE REHABILITATION FIN-ANCE ADMINISTRATION, NEW DELHI, FOR 1959 AND RELATED PAPERS

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under sub-

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section (4) of section 16 of the Rehabilitation Finance Administration Act. 1948, a copy of the Balance Sheet and Profit and Loss Account of the Rehabilitation Finance Administration. New Delhi, for the year ended the 31st December, 1959, together with the Audit Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-3165/61.1

AMENDMENTS IN THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAW-BACK (GENERAL) RULES, 1960

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act. 1878, and section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:-

- (i) Notification G.S.R No. 1023, dated the 12th August, 1961.
- (ii) Notification G.S.R. No. 1024, dated the 12th August, 1961.
- (iii) Notification G.S.R. No. 1025, dated the 12th August, 1961. [Placed in Library. See No. LT-3164/61 for (i) to (iii)].
  - (iv) Notification G.S.R. No. 1038, dated the 19th August, 1961.
  - (v) Notification G.S.R No. 1039, dated the 19th August, 1961.

[Placed in Library, See No. LT-3174/61 for (iv) and (v).]

NOTIFICATION UNDER THE SEA CUSTOMS Аст, 1878

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1037, dated the 19th August, 1961, publishing an amendment in Government Notification G.S.R. No. 575, dated the 28th May. 1960. [Placed in Library See No. LT-3173/61.1

on the Table

THE RESERVE AND AUXILIARY AIR Forces Act (Amendment) Rules. 1961

SARDAR S. S. MAJITHIA: Sir. I beg to lay on the Table, under subsection (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952, a copy of the Ministry of Defence Notification S.R.O. No. 178, dated the 5th June, 1961, publishing the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1961, [Placed] in Library, See No. LT-3172/61.]

NOTIFICATIONS UNDER THE FOREIGN EXCHANGE REGULATION ACT. 1947

THE DEPUTY MINISTER OF FIN-ANCE (SHRIMATI TARKESHWART Sinha). Sir. I beg to lay on Table, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947, a copy each of the following Notifications: -

- (i) Notification G.S.R. No. 897. dated the 6th July, 1961, publishing the Foreign Exchange Regulation (Amendment) Rules, 1961, issued by Ministry of Finance (Department of Economic Affairs).
- (ii) Notification G.S.R. No. 972. dated the 12th July, 1961, publishing certain amendments in the Schedule to the Reserve Bank of India Notification No. F.E.R.A. 34/47-R.B., dated the 14th August. 1947, issued by the Reserve Bank of India.

[Placed in Library, See No. LT-3110/61 for (i) and (ii).]